

ITEM NO.9

REGISTRAR COURT

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. SUJATA SINGH

Civil Appeal No(s). 1257/2024

GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY Appellant(s)

VERSUS

COMMISSIONER OF CUSTOMS, CENTRAL EXCISE AND SERVICE TAX, NOIDA
Respondent(s)

([Only C.A. Nos. 10869-10920/2017 and 1974 of 2024 are listed under this item])

WITH

C.A. No. 10869-10920/2017 (XVII-A)

([TO)

C.A. No. 1974/2024 (XVII-A)

(FOR)

Date : 09-09-2024 This appeal was called on for hearing today.

For Appellant(s)

Mr. Umang Motiyani, Adv.
Mr. Punit Dutt Tyagi, AOR
Mr. Rahul Gupta, AOR

Mr. Jasmeet Singh, AOR
Mr. Saif Ali, Adv.
Mr. Vijay Sharma, Adv.

For Respondent(s)

Mr. Mukesh Kumar Maroria, AOR
Mr. B. Krishna Prasad, AOR

Dr. Laxmi Shastri, Adv.
Mr. G.S. Makkar, AOR

UPON hearing the counsel the Court made the following
O R D E R

C.A. No. 10869-10920/2017

Sole respondent in C.A.Nos.10872, 10874-75, 10877-78,
10904 of 2017 has filed counter affidavit.

contd...

C.A. 10870, 10873-876, 10879, 10888, 10889, 10891, 10893, 10894, 10901, 10903, 10905, 10906, 10908, 10909, 10916 and 10917/2017

The said appeals have been withdrawn vide Hon'ble Judge in Chambers' order dt. 01.02.2021.

Service report from concerned Tribunal has not been received in respect of the sole respondent in the remaining appeals. Reminder be issued.

Four weeks' time, as last opportunity, is granted to the appellant to file affidavit of valuation and ad-valorem court fee.

List again on 07.11.2024.

C.A. No. 1974/2024

Service is complete on the sole respondent but none has entered appearance.

Ld. counsel for the appellant has filed affidavit of valuation and ad-valorem court fee.

Registry to process the matter for listing before the Hon'ble Court, as per rules. Parties may file statement of case in the meantime.

SUJATA SINGH
Registrar

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